

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

O.A. No.676/2017

New Delhi this the 27<sup>rd</sup> day of February, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Mr. P.K.Basu, Member (A)**

Shri R.K.Sabharwal  
S/o Radha Krishan  
R/o C-32, New Multan Nagar,  
Rohtak Road, New Delhi-56. ....Applicant.  
(By Advocate: Shri Rajeev Sharma)

**Versus**

1. The Commissioner,  
South Delhi Municipal Corporation,  
9<sup>th</sup> Floor, Civic Centre, JLN Marg,  
New Delhi-110 002.
  
2. The Commissioner,  
North Delhi Municipal Corporation,  
4<sup>th</sup> Floor, Civic Centre, JLN Marg,  
New Delhi-110 002. ....Respondents.

**ORDER (ORAL)**

**By Mr.V.Ajay Kumar, Member (J):**

Heard the learned counsel for the applicant.

2. The applicant filed the present OA seeking the following reliefs:

“(a) to issue direction to the respondent to pay difference of salary between the post of Superintending Engineer and Chief Engineer for the period 11.11.2003 to 31.03.2008.

(2)

(b) to issue direction to the respondent to pay salary as per the pay scale as applicable against the post of Chief Engineer during the period 11.11.2003 to 31.03.2008.

(c) to issue direction to the respondent to pay all the consequential benefits to the applicant and pension of the applicant may be fixed accordingly.

(d) the Hon'ble Tribunal may pass any other order/direction as deemed fit and proper in the circumstances of the present case and in the interest of justice."

3. It is submitted by the learned counsel for the applicant that the applicant made number of representations, including Annexure A-2 representation dated 26.02.2016. However, the respondents have not passed any order thereon till date.

4. In the circumstances, the OA is disposed of without going into the merits of the case by directing the respondents to consider the Annexure A-2 representation of the applicant and pass appropriate speaking and reasoned order, if such a representation is pending with them, in accordance with law within a period of 90 days from the date of receipt of a copy of this order. No costs.

Let a copy of the O.A., be enclosed to this order.

**(P.K.Basu)**  
**Member (A)**

**(V.Ajay Kumar)**  
**Member (J)**

/kdr/

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